CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No.L-1/261/2021/CERC

Dated: 1.4.2023

NOTIFICATION

Whereas, the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter GNA Regulations) was, on 19.7.2022, published in the Gazette of India Extraordinary (Part-III, Section-4, No. 364),

Whereas, the Regulation 1.2 of the GNA regulations provides that the regulations shall come into force from the date to be notified by the Commission and different dates may be appointed for commencement of different regulations,

Whereas vide Notification dated 14.10.2022, published in the Gazette of India Extraordinary (Part-III, Section-4, No. 520), certain provisions of GNA Regulations were made effective from 15.10.2022,

Whereas, the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 (hereinafter 'First Amendment Regulations') was, issued on 01.04.2023.

And now, therefore, in partial modification of the Notification dated 14.10.2022, it is notified that:

- (a) The First Amendment Regulations shall come into force with effect from 5.4.2023 except amended provisions of Regulations 23.1, 24.2, 24.3, 34.2, 34.3 and 34.4 and new Regulations 26.4, 26.5 and 26.6 of GNA Regulations;
- (b) Regulations 40.2 to 40.4, sub-clauses (a) and (b) of Regulation 43.1 shall come into force with effect from 5.4.2023;
- (c) The provisions regarding fresh applications for Connectivity and GNA and their processing and grant shall be made effective from 5.4.2023;
- (d) The effective date of Regulation 37.1 to Regulation 37.8 shall be 5.4.2023 in place of 15.10.2022 and options shall be exercised by the concerned entities afresh in accordance with these regulations on the basis of their status as on 5.4.2023.
- (e) Scheduling and Despatch of electricity shall continue to be based on the quantum of Long-Term Access (LTA), Medium-Term Open Access (MTOA) and Short-Term Open Access (STOA) of each of the Designated ISTS Customers (DICs) and other users of the grid in accordance with the provisions of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, as amended from time to time, till further notification.

- (f) STOA shall continue to be granted under the Central Electricity Regulatory Commission (Open Access in inter-State transmission) Regulations, 2008, as amended from time to time and the Detailed Procedures issued thereunder, till further notification.
- (g) Billing, Collection and Disbursement of the inter-State Transmission Charges and Losses shall continue to be based on the quantum of Long-Term Access (LTA), Medium-Term Open Access (MTOA) and Short-Term Open Access (STOA) of each of the DICs and other users of the grid in accordance with the provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 till further notification.

Sd/

(Harpreet Singh Pruthi) Secretary